

against Shri Santosh Mohan Dev. I said that this is what the Judge was saying.

SHRI SONTOSH MOHAN DEV: What he has said is cent per cent correct. He has quoted some newspaper report, wherein some Judge has said that Santosh Mohan Dev should be brought. It is also a fact that it came up in the paper. It is also a fact that it came out in the paper that the Chief Minister has written to the Chief Justice. It is also a fact that the Chief Justice has sent a reply saying that no such remark has been made by the Judge.

Shri Somnath Chatterjee is a seasoned politician; he is a good Parliamentarian. I never expected that a matter which has been closed in the High Court of Calcutta, will be raised by him. On this pretext what I did will was - by the name of God I vouch - I told the same incident to him when Mohan Bagan case was fought. A delegation came to me and brought an allegation and I mentioned the same to him and he said it is not correct. So, I have also mentioned something which came to me. He believed the newspapers and I believed the delegation. I have nothing against him. I know that he is a very good leader; he is a very good advocate and if I had wonder his sentiments, then I am sorry. *(Interruptions)*

MR. SPEAKER: I think both of you have been very very responsible and you are trying to understand. Shri Dev has expressed his stand.

(Interruptions)

SHRISOMNATH CHATTERJEE: I have no personal animosity as far as he is concerned. He knows that. Therefore, it has come to me as a great shock. I have never made any allegation against him. So, that should be expunged from the records.

MR. SPEAKER: I can very well see the anguish which is caused.

SHRI SONTOSH MOHAN DEV: We

can forget this by having a lunch together now.

MR. SPEAKER: I think that is a real meeting of the minds and hearts. I would certainly expunge it. I will go through it and I will expunge it, in view of what he has said. I think this matter should be closed now.

SHRI INDER JIT: (Darjeeling): Sir, why not just withdraw it? I think we are developing a convention of expunctions.

MR. SPEAKER: Now, that aspect you leave it to me.

(Interruptions)

MR. SPEAKER: Shri Nirmal Kanti Chatterjee, you are always speaking like this, when I am standing and you are disturbing me also. I am dealing with a delicate matter. For God's sake, please help me and you please keep quiet for some time.

He is a old gentlemen and he is behaving like me, as a young man. I am thankful to Shri Somnath Chatterjee for putting it in a correct fashion. I can very well see the anguish caused to him. He has the respect of the entire House. And in view, of what he has said, I will just look into the matter to correct the thing.

Now we shall take up papers to be laid on the Table.

14.09 hrs.

PAPERS LAID ON THE TABLE

Delhi School Education (Amendment) Rules, 1990 Annual Report and Review on the working of the Technical Teachers Training Institute, Madras etc.

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF HUMAN RESOURCE DE-

VELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT): ON BEHALF OF SHRI ARJUN SINGH: I bag to lay on the Table—

- (1) A copy of the Delhi School Education (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. 1339/Act. in Delhi Gazette dated the 8th March 1990 under sub-section (3) of section 28 of the Delhi Education Act, 1973.
- (1) (a) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT 1678/92]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute, Madras, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers Training Institute, Madras, for the year 1989-90.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library See No. LT 1679/92]
- (4) (i) A copy of the Annual report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1990-91

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library See No. LT 1680/92]
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Sichear, for the year 1988-89 together with Audit Report thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above [Placed in Library See No. LT 1681/92]
- (8) (i) A copy of the Annual report (Hindi and English versions) of the Sardar Ballabhbai Regional College of Engineering and Technology, Surat, for the year 1989-90.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sardar Ballabhbai Regional College of Engineering and Technology, Surat, for the year 1989-90.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above. [Placed in Library See No. LT 1682/92]
- (10) (i) A copy of the Annual report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1990-91.
- (ii) A copy of the Review (Hindi and English versions) by the

Government on the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1990-91.

(11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above. [Placed in Library See No. LT 1683/92]

(12) (i) A copy of the Annual report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 1989-90.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Banaras Hindu University, Varanasi, for the year 1989-90.

(13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above. [Placed in Library See No. LT 1684/92]

(14) A copy of the Annual report (Hindi and English versions) of the University of Delhi for the year 1989-90 together with Audit Report thereon.

(15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above. [Placed in Library See No. LT 1685/92]

(16) (i) A copy of the Annual report (Hindi and English versions) of the Board of Apprenticeship Training Kanpur, for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of

the Board of Apprenticeship Training Kanpur, for the year 1989-90.

(17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above. [Placed in Library See No. LT 1686/92]

(18) (i) A copy of the Annual report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1989-90.

(ii) A copy of the Review (Hindi and English versions) Annual Accounts of the National Book Trust, India, New Delhi, for the year 1989-90. together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Book Trust, India, New Delhi, for the year 1989-90.

(19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above. [Placed in Library See No. LT 1687/92]

(20) A copy of 'Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 1992-93. Placed in Library See No. LT 1688/92]

Export and Import Policy effective from 1st April, 1992

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (Shri Rangarajan Kumaramangalam): On Behalf of Shri P. Chidambaram, I